

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.168/95
M.A.No.1762/95

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 8th day of November, 1999

1. Shri Surinder Sharma
s/o Shr Suraj Bhan Sharma
r/o 8/541, Lodi Colony
New Delhi-3.
2. Shri Noor-ul Absar Naqvi
s/o Shri R.H.Chishti (Late)
C-85 Minto Road Complex
Minto Road
New Delhi - 1.
(Both working as Floor Manager,
Central Production Centre, Doordarshan,
Asian Games Village, New Delhi-69.) ... Applicants

(By Advocate: Shri T.C.Agarwal)

Vs.

Union of India through

1. Director General
Doordarshan Mandi House
New Delhi - 1.
2. The Director
Central Production Centre
Doordarshan
Asian Games Village
New Delhi - 110 069. ... Respondents

(By Advocate: Shri Madhav Panikar)

O R D E R (Oral)

Justice Ashok Agarwal, Chairman:

The respondents are directed to take a final decision on the proposal to amend the promotional rules as reflected in the order dated 15.12.1998 within a period of four months from the date of receipt of this order. Thereafter, the claim of the applicants for promotion be considered on the basis of the rules as amended within a period of three months from the date of amendment of the promotional Rules.

6

2. As regards the claim made towards salary it will be open to the applicants to make their representations to the concerned departments. On such representations being filed, the same may be disposed of on their own merits and in accordance with the law as expeditiously as possible.

3. The OA is disposed of with the above directions. No costs.


(Ashok Agarwal)
Chairman


(R.K. Ahuja)
Member(A)

/rao/